

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT
LOK SABHA
UNSTARRED QUESTION NO. 3677**

TO BE ANSWERED ON WEDNESDAY, 17TH MARCH 2021

LINKING AADHAAR WITH VOTTER ID

3677. SHRI DAYANIDHI MARAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the current status on the Election Commission's suggestions to link Aadhaar with Voter ID;
- (b) whether the Government has any proposal on modifications of existing laws on the matter and if so, the details thereof;
- (c) whether the Government has received any instructions from the Supreme Court regarding the issue of linking Aadhaar with Voter ID and if so, the details thereof;
- (d) the manner in which the Government proposes to protect the data linked with Aadhaar and Voter ID from being misused; and
- (e) whether the Government proposes to amend existing laws that will allow the Election Commission to access the Aadhaar database for verification processes and removal of duplication and if so, the details thereof?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a), (b) & (e): The Election Commission of India (ECI) has proposed to link the electoral roll with the Aadhaar ecosystem with a view to curbing the menace of multiple enrolment of the same person at different places. This would require amendments in the elections laws. The matter is under the consideration of the Government.

(c): No, Sir.

(d): The ECI has stated that it has taken multiple measures for the security and the safety of the electoral roll data platform. Electoral roll database system does not enter into the Aadhaar ecosystem and the system is used only for the authentication purpose keeping a tight air-gap between the two system. These measures effectively prevent theft interception and high jacking of the voter system.
